

THE CONSTITUTION (SCHEDULED CASTES) ORDERS
(SECOND AMENDMENT) ACT, 2002

No. 61 OF 2002

[17th December, 2002.]

An Act further to amend the Constitution (Scheduled Castes) Order, 1950, the Constitution (Scheduled Castes) (Union Territories) Order, 1951, the Constitution (Jammu and Kashmir) Scheduled Castes Order, 1956, the Constitution (Dadra and Nagar Haveli) Scheduled Castes Order, 1962 and the Constitution (Pondicherry) Scheduled Castes Order, 1964.

BE it enacted by Parliament in the Fifty-third Year of the Republic of India as follows:—

1. This Act may be called the Constitution (Scheduled Castes) Orders (Second Amendment) Act, 2002.

Short title.

2. (1) The Schedule to the Constitution (Scheduled Castes) Order, 1950 is hereby amended in the manner and to the extent specified in Schedule I.

Amendment
of Scheduled
Castes Orders.

(2) The Schedule to the Constitution (Scheduled Castes) (Union Territories) Order, 1951 is hereby amended in the manner and to the extent specified in Schedule II.

(3) The Constitution (Jammu and Kashmir) Scheduled Castes Order, 1956 is hereby amended in the manner and to the extent specified in Schedule III.

(4) The Constitution (Dadra and Nagar Haveli) Scheduled Castes Order, 1962 is hereby amended in the manner and to the extent specified in Schedule IV.

(5) The Constitution (Pondicherry) Scheduled Castes Order, 1964 is hereby amended in the manner and to the extent specified in Schedule V.

SCHEDULE I

[See section 2(1)]

AMENDMENTS TO THE CONSTITUTION (SCHEDULED CASTES) ORDER, 1950

1. In PART I.—*Andhra Pradesh*,—

(i) for entry 9, substitute—

“9. Beda (Budga) Jangam (in the districts of Hyderabad, Ranga Reddy, Mahbubnagar, Adilabad, Nizamabad, Medak, Karimnagar, Warangal, Khammam and Nalgonda)”;

(ii) for entry 11, substitute—

“11. Byagara, Byagari”;

(iii) for entry 14, substitute—

“14. Chamar, Mochi, Muchi, Chamar-Ravidas, Chamar-Rohidas”;

(iv) for entry 23, substitute—

“23. Godagali, Godagula (in the districts of Srikakulam, Vizianagaram and Vishakhapatanam)”;

(v) for entry 30, substitute—

“30. Kolupulavandlu, Pambada, Pambanda, Pambala”;

(vi) for entry 35, substitute—

“35. Mala, Mala Ayawaru”;

(vii) omit entry 52;

(viii) after entry 59, insert—

“60. Yatala

61. Valluvan.”

2. In PART III.—*Bihar*,—

(i) for entry 6, substitute—

“6. Chamar, Mochi, Chamar-Rabidas, Chamar-Ravidas, Chamar-Rohidas, Charmarkar”;

(ii) for entry 9, substitute—

“9. Dhobi, Rajak”;

(iii) for entry 10, substitute—

“10. Dom, Dhangad, Bansphor, Dharikar, Dharkar, Domra”;

(iv) for entry 20, substitute—

“20. Pan, Sawasi, Panr”.

3. In PART IV.—*Gujarat*,—

(i) for entry 4, substitute—

“4. Bhambi, Bhambhi, Asadaru, Asodi, Chamadia, Chamar, Chamar-Ravidas, Chambhar, Changar, Haralayya, Harali, Khalpa, Machigar, Mochigar, Madar, Madig, Mochi (in Dangs district and Umargaon Taluka of Valsad district only), Nalia, Telugu Mochi, Kamati Mochi, Ranigar, Rohidas, Rohit, Samgar”;

(ii) for entry 5, substitute—

“5. Bhangi, Mehtar, Olgana, Rukhi, Malkana, Halalkhor, Lalbegi, Balmiki, Korar, Zadmalli, Barwashia, Barwasia, Jamphoda, Zampada, Zampda, Rushi, Valmiki”.

4. In PART V.—*Haryana*,—

(i) for entry 9, substitute—

“9. Chamar, Jatia Chamar, Rehgar, Raigar, Ramdasi, Ravidasi, Balahi, Batoi, Bhatoi, Bhambi, Chamar-Rohidas, Jatav, Jatava, Mochi, Ramdasia”;

(ii) for entry 23, substitute—

“23. Mazhabi, Mazhabi Sikh”;

(iii) for entry 25, substitute—

“25. Nat, Badi”;

(iv) for entry 34, substitute—

“34. Sapela, Sapera”;

(v) for entry 36, substitute—

“36. Sikligar, Bariya”.

5. In PART VI.—*Himachal Pradesh*, after entry 56, insert—

“57. Barwala.”.

6. In PART VII.—*Karnataka*,—

(i) for entry 17, substitute—

“17. Banjara, Lambani, Lambada, Lambadi, Lamani, Sugali, Sukali”;

(ii) for entry 23, substitute—

“23. Bhovi, Od, Odde, Vaddar, Waddar, Voddar, Woddar”;

(iii) for entries 53 and 54, substitute—

“53. Koracha, Korachar

54. Korama, Korava, Koravar”.

7. In PART VIII.—*Kerala*,—

(i) omit entries 9 and 11;

(ii) for entry 12, substitute—

“12. Bharathar (other than Parathar), Paravan”;

(iii) omit entries 13, 19, 20 and 21;

(iv) for entry 26, substitute—

“26. Kakkalan, Kakkan”;

(v) for entry 28, substitute—

“28. Kanakkan, Padanna, Padannan”;

(vi) for entry 30, substitute—

“30. Kavara (other than Telugu speaking or Tamil speaking Balija, Kavarai, Gavara, Gavarai, Gavarai Naidu, Balija Naidu, Gajalu Balija or Valai Chetty)”;

(vii) for entry 34, substitute—

“34. Kuravan, Sidhanar, Kuravar, Kurava, Sidhana”;

(viii) for entry 37, substitute—

“37. Mannan, Pathiyan, Perumannan, Vannan, Velan”;

(ix) for entry 39, substitute—

“39. Moger (other than Mogeyar)”;

(x) omit entries 44 and 49;

(xi) for entry 50, substitute—

“50. Paraiyan, Parayan, Sambavar, Sambavan, Sambava, Paraya, Paraiya, Parayar”;

(xii) omit entries 51 to 53;

(xiii) for entry 54, substitute—

“54. Pulayan, Cheramar, Pulaya, Pulayar, Cherama, Cheraman, Wayanad Pulayan, Wayanadan Pulayan, Matha, Matha Pulayan”;

(xiv) omit entry 55;

(xv) for entry 60, substitute—

“60. Semman, Chemman, Chemmar”;

(xvi) omit entries 65 and 66;

(xvii) for entry 68, substitute—

“68. Vettuvan, Pulaya Vettuvan (in the areas of erstwhile Cochin State only)

69. Nerian.”

8. In PART IX.—*Madhya Pradesh*,—

(i) for entry 36, substitute—

“36. Mahar, Mehra, Mehar, Mahara”;

(ii) after entry 47, insert—

“48. Sargara.”

9. In PART XIII.—*Orissa*,—

(i) for entry 2, substitute—

“2. Amant, Amat, Dandachhatra Majhi”;

(ii) for entry 10, substitute—

“10. Bauri, Buna Bauri, Dasia Bauri”;

(iii) for entry 24, substitute—

“24. Dewar, Dhibara, Keuta, Kaibarta”;

(iv) for entry 42, substitute—

“42. Kandra, Kandara, Kadama”;

(v) for entry 45, substitute—

“45. Kela, Sapua Kela, Nalua Kela, Sabakhia Kela, Matia Kela”;

(vi) for entry 56, substitute—

“56. Mala, Jhala, Malo, Zala, Malha, Jhola”;

(vii) for entry 69, substitute—

“69. Pan, Pano, Buna Pana, Desua Pana”;

(viii) for entry 86, substitute—

“86. Siyal, Khajuria”.

10. In PART XIV.—*Punjab*,—

(i) for entry 5, substitute—

“5. Batwal, Barwala”;

(ii) for entry 23, substitute—

“23. Mazhabi, Mazhabi Sikh”.

11. In PART XVII.—*Tripura*, after entry 32, insert—

“33. Dhuli, Sabdakar, Badyakar

34. Natta, Nat.”.

12. In PART XXI.—*Arunachal Pradesh*, omit entries 1 to 16.

SCHEDULE II

[See section 2(2)]

AMENDMENTS TO THE CONSTITUTION (SCHEDULED CASTES) (UNION TERRITORIES) ORDER, 1951

1. In PART I.—*Delhi*, for entry 29, substitute—

“29. Nat (Rana), Badi”.

2. In PART II.—*Chandigarh*, for entry 4, substitute—

“4. Batwal, Barwala”.

3. In PART III.—*Daman and Diu*, for entry 2, substitute—

“2. Chambhar, Mochi”.

SCHEDULE III

[See section 2(3)]

AMENDMENTS TO THE CONSTITUTION (JAMMU AND KASHMIR) SCHEDULED CASTES ORDER, 1956

(i) for entry 4, substitute—

“4. Chamar or Ramdasia, Chamar-Ravidas, Chamar-Rohidas”;

(ii) for entry 5, substitute—

“5. Chura, Bhangi, Balmiki, Mehtar”;

(iii) for entry 7, substitute—

“7. Doom or Mahasha, Dumna”.

SCHEDULE IV

[See section 2(4)]

AMENDMENT TO THE CONSTITUTION (DADRA AND NAGAR HAVELI) SCHEDULED CASTES
ORDER, 1962

For entry 4, substitute—

“4. Mahayavanshi.”

SCHEDULE V

[See section 2(5)]

AMENDMENT TO THE CONSTITUTION (PONDICHERRY) SCHEDULED CASTES ORDER, 1964

After entry 15, insert—

“16. Puthirai Vannan.”